

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.17/2024 & IA NO.150/2024 IN CP (IB) No.101/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 1st May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S SUNDER ENGINEERING WORKS V/S ASSOCIATED MACHINERY CORPORATION LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Prachi Johri with : *For the Applicant in IA No.17/2024*
Ms. Abhipsa Sahu, Advs.

Sh. Srijan Mehrotra with : *For the Corporate Debtor and*
Sh. Anuj Kumar, Advs. *Applicant in IA No.150/2024*

ORDER

IA NO.150/2024

- 1.** This is an application, filed by the Corporate Debtor seeking impleadment of the GST Authorities.
- 2.** Let the notice be issued to the non-Applicant Respondent/ Operational Creditor. Ld. Counsel for the Operational Creditor accepts the notice and thus, waives service.
- 3.** The Ld. Counsel representing the Operational Creditor vehemently opposes the present application on the ground of maintainability and seeks three days time to file written objections thereto.
- 4.** Let the needful be done within the aforesaid stipulated period, with advance copy of the objections to be supplied to the Ld. Counsel representing the Respondent/Corporate Debtor by way of an e-mail.
- 5.** The matter to come up for further hearing on 7th May, 2024.

-Sd-

-Sd-

6. It is made clear that the matter would be heard on that day i.e. on 7th May, 2024 finally and no adjournments would be granted to any of the parties. It is also made clear that this notice is issued only to the non-Applicant Respondent/ Operational Creditor and to none else.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

1st May, 2024

Avaneesh Kumar Singh
(Stenographer)